

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 15698/2016

DR. VIBHAKUMARI

Petitioner(s)

VERSUS

STATE OF UP & 2 ORS.

Respondent(s)

(with interim relief and office report)

Date : 25/10/2016 This petition was called on for hearing today.

For Petitioner(s)

Dr. Vinod Kumar Tewari, Adv.
Mr. Chandra Shekhar, Adv.

For Respondent(s)

Mr. M.R. Shamshad, Adv.
Ms. Harshita Deshwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ms. Harshita Deshwal, Ld. Advocate, appearing on behalf of Mr. M.R. Shamshad, Ld. Advocate on Record, for all the respondents. She represents that she has not been provided with the copy of pleadings. Ld. Counsel for the petitioner shall serve a copy of the pleadings on the Ld. Counsel for the respondents within a period of one week. Ld. Counsel for the respondents shall file the counter affidavit within a period of four weeks thereafter. After expiry of five weeks, the matter shall be processed for listing before the Hon'ble Court under the Rules.

(M V RAMESH)
Registrar

PS